

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
STARRED QUESTION NO. *136
TO BE ANSWERED ON 29.07.2015

INSURANCE COVER

*136. SHRI RAM CHARAN BOHRA:

Will the PRIME MINISTER be pleased to state:

- (a) the key provisions of the Civil Liability for Nuclear Damage Act, 2010 regulating liabilities for nuclear damage and insurance cover;
- (b) the names of the companies which are likely to provide insurance cover for nuclear damage;
- (c) whether the setting up/functioning of new nuclear power projects (NPPs) in the country are being adversely affected in the absence of insurance cover;
- (d) if so, the details thereof; and
- (e) the concrete steps taken/being taken by the Government to address the issue?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR.JITENDRA SINGH):

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.*136 FOR ANSWER ON 29.07.2015 REGARDING INSURANCE COVER BY SHRI RAM CHARAN BOHRA.

- (a) Civil Liability for Nuclear Damage Act of 2010 (CLND Act, 2010) and the CLND Rules of 2011 are in force. Few of the key provisions of CLND Act, 2010 are: (i) Section 4(1) which provides that the Operator of the nuclear installation shall be liable for nuclear damage caused by nuclear incident; (ii) Section 4(4) which provides that the liability of the Operator of the nuclear installation shall be strict and shall be based on the principle of no fault liability; (iii) Section 8(1) which provides that the Operator shall, before he begins operation of his nuclear installation, take out insurance policy or such further financial security covering his liability. All these provisions are clear and ensure that the liability is strict, and channeled to the Operator through a no fault liability regime.
- (b) M/s General Insurance Corporation of India (GIC-Re) have launched Indian Nuclear Insurance Pool (INIP) with the capacity of Rs.1500 crore on 12th June, 2015 to provide insurance to cover the liability as prescribed under Civil Liability for Nuclear Damage Act 2010.
- (c)&(d) No, Sir. However, vendors of equipment had sought many clarifications regarding the insurance cover for the suppliers liability arising out of the CLND Act, resulting in delay in award of contracts of Gorakhpur Haryana Anu Vidyut Pariyojana Units 1&2 (GHAVP 1&2 - 2X700 MW).
- (e) As stated in (b) above, M/s GIC-Re have launched Indian Nuclear Insurance Pool (INIP) [with the capacity of Rs.1500 crore] on 12th June, 2015 to provide insurance to cover the liability as prescribed under Civil Liability for Nuclear Damage Act 2010.
